

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF P. G. MICRO SYSTEMS PRIVATE LIMITED RELEVANT PARTICULARS

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| 1. Name of Corporate Debtor | P. G. Micro Systems Private Limited |
| 2. Date of incorporation of Corporate Debtor | 02.07.2004 |
| 3. Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies – Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U72200DL2004PTC127329 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Registered Office: C-266, Gali No. 8, Majlis Park, New Delhi-110033 |
| 6. Insolvency commencement date in respect of corporate debtor | 19.07.2019 (Intimation of NCLT Order was received on 14.11.2019) |
| 7. Estimated date of closure of insolvency resolution process | 12.05.2020 (180 days from the date of intimation of the Order). |
| 8. Name and Registration number of the insolvency professional acting as interim resolution professional | Praveen Kumar Aggrawal Reg. No.- IBBI/IPA-001/IP-P00720/2017-18/11258 |
| 9. Address and email of the interim resolution professional, as registered with the board | Address : 57, Narmada Apartments, Alaknanda, New Delhi-110019 E-mail: pkaggrawal@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Address: 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201010 Mobile: 9811093062 E-mail: cirp.pgmicro@gmail.com |
| 11. Last date for submission of claims | 28.11.2019 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not applicable as per information available with Interim Resolution Professional. |
| 13. Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class) | Not Applicable |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | a) Weblink: https://ibbi.gov.in/home/downloads b) Physical Address: As above at Sr. No. 10 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **P.G. Micro Systems Private Limited** on **19.07.2019**. However, the copy of the Order dated 19.07.2019 was intimated to the Interim Resolution Professional on 14.11.2019.

The creditors of **P.G. Micro Systems Private Limited** are hereby called upon to submit their claims with proof on or before **28.11.2019** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronics means.

The claims may be submitted in their specified forms such as Form B- Operational Creditor (Except workmen & employees), Form C-Financial Creditors, Form CA, Financial Creditors in a Class, Form D- Workman or an Employee, Form E- Authorized Representative of Workmen and Employees and Form F-Creditors other than Financial Creditors and Operational Creditors.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15/11/2019
Place: New Delhi

Praveen Kumar Aggrawal
Interim Resolution Professional

